447 Ear Drums & Ear JULY 14, 198 for use for Therapeutic

JULY 14, 1982 Bones (Authority Purposes) Bill

16.09 hrs.

EAR DRUMS AND EAR BONES (AUTHORITY FOR USE FOR THE-RAPEUTIC PURPOSES) BILL

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAN-KARANAND): I beg to move:*

'That the Bill to provide for the use of ears of deceased persons for therapeutic purposes and for matters connected therewith, be taken into consideration."

The Ear Drums and Ear Bones (Authority for use for Therapeutic Purposes) Bill, 1980 was introduced on the 1st of August, 1980.

The very delicate operation of removal and transplanting of Ear Drums and Ear Bones has been a well established surgical procedure in many countries. We have many well trained E.N.T. Surgeons in this country who are capable of undertaking these procedures and thus help in restoring the hearing faculty. The benefit of this facility however cannot be made available unless Ear Drums and Ear Bones are available in sufficient numbers. The Present Bill has been introduced in order to give legal sanction Protection for the removal of ear drums and ear bones and to deal with matters relating to removal transplantation of ear drums and and bones. As you would have noticed from the Bill, it makes provision for the removal of ear drums and ear bones from the dead body of the person, if he 50 authorises at any time before his death, either in writing or orally, subject to requisite safeguards. The Bill also gives authority for removal of ears and ear bones in the case of unclaimed bodies in any hospital, prison, nursing home or such other institutions, against with requisite safeguards.

1610 hrs.

[SHRI CHINTAMANI PANIGRAHI in the Chair]

 J_t also authorises removal of ears and ear drums, from the person whose death is caused by accident or any unnatural cause and the dead body has been sent for post mortem examination for medico-legal purposes. In all these cases, necessary safeguards have also been provided. It is also laid down that the removal and transplantation should be done only by a medical practitioner who possesses any of the recognised medical qualification as defined in the Indian Medical Council Act. The Bill also provides for preservation of the ear drums and ear bones so removed. It would therefore be necessary to establish a Ear Bank, and also to invite voluntary

donation of ear drums and ear bones,

after death.

The Bill would cover the whole of the Union Territory of Delhi and it will come into force on such date as the Administration may, by notification in the Official Gazette, appoint. It also seeks to give the necessary protection to the persons acting in good faith in accordance with the provisions thereof. With the enactment of the proposed Bill, it will be possible to give legal sanction and would enable the Union Territory Administration to take effective steps for removal and transplantation of ear drums and ear bones.

Mr. Chairman, I would, therefore, request that this House take up the Bill for consideration and pass the same

MR. CHAIRMAN: Motion moved:

"That the Bill to provide for the use of ears of deceased persons for therapeutic purposes and for matters connected therewith, be taken into consideration."

DR. A. KALANIDHI (Madras Central): Mr. Chairman, on behalf of the D.M.K. Party, I rise to welcome and support the Ear Drums and Ear Bonnes (Authority for use of Therapeutic Purposes) Bill.

I am quite happy to note that the Lok Nayak Jai Prakash Narayan Hospital, New Delhi, has come out with encouraging results. I congratulate them for the commendable work done work about transplantation. I request the hon. Minister to funnish me the particulars of the surgery

*Moved with the recommendation of the President.

done and the outcoming results also. Unless we have sufficient quantity of ear bones and ear drums I do not think we will be able to catre to the poor public. So, it is very essential to have a mass mobilisation scheme or mass mobilisation programme in order to cater to the people or collect more ear drums as well as ear bones which can be used for therapeutic purposes so that we can give hearing to the really needy and the poor people

With regard to the territory, this Bill is applicable to the Union Territory of Delhi. I am sorry, the hon. Minister should not think that the people of Delhi alone have got ears. The people of other areas also have got ears. The Bill should be extended to other areas also.

With regard to the registered medical practitioners, it is mentioned that the medical practitioner should possess any of the recognised medical qualification 38 defined in the Indian Medical Council Act. After finishing M.B.B.S. and completing one year's house surgency, a person entitled to register himself as a registered medical practitioner. But a registered medical practitioner alone will not be able to remove the ear, ear drum or ear bones in a better manner. I suggest that the registered medical practitioner should be one who has also got a minimum qualification in the particular field, namely, Dip. loma in Otolaryngeology or Master of Surgery in this E N.T. field. Unless he has got either a Diploma in Otolaryngeology or post-graduate qualification he should not be allowed to touch an ear bone or ear drum. Unless and otherwise he is competent in his field, if you allow ordinary people, ordinary general practitioners also, it will not serve the purpose. Even though I am a doctor with a postgraduate qualification, I do not think I will be able to remove the ear bone or ear drum. So, mere registered medical practitioner alone should not be competent for this, and this should not be the criteria for remove the ear. He should be a registered medical practitioner with minimum qualification of diploma in Otolaryngeology or should be a Master of Surgery in the particular field. The unauthorised or unclaimed bodies and bodies that come for post mortem in Gov-1270 LS-15

ernment hospitals should be submitted for removal of ear drums and ear bones. The ear drums and ear bones are inside the body. When they are removed, it is not visible outside the body.

With regard to the creation of ear bank, I congratulate the hon. Minister for this. It can be named as Ear Bank of India. The ear drums and ear bones collected from various parts of India can be stored in a central pool in Delhi so that we can have more of ear drums and ear bones. But the amount alotted for this purpose is very meagre. Even a small surgery costs Rs. 4000 to Rs. 5000. I request the hon. Minister to enhance this amount.

If we bring the private doctors within the purview of this Bill, the doctors who are having their own nursing homes, can exploit this. They can make use of the available ear drums and ear bones. They can demand huge sums for transplantation of the ear drum and ear bones. There I suggest that removal of ear drums and ear bones should be done in the teaching institutions and Government hospitals so that poor people who come to hospital for this purpose, can get benefit.

The All India Radio, Door Darshan and the press should be utilised for giving maximum publicity for the removal of ear drums and ear bones as well as eyes so that more people can come forward to donate their ear drums, ear bones and eyes and the persons who lose their ear drums, ear bones and eyes can get back their ear and vision.

With these few suggestions I support the Bill.

श्री मूलचन्द डागा (पाली): सभापति महादय, विधेयक को जो भावना है उसका तो हर एक व्यक्ति स्वागत करता है । लेकिन मैं साथ ही नमृतापूर्वक एक अर्ज करना चाहता हूं कि जब विधेयक दनाया जाए तो या तो ला डिपार्टमेंट से कसल्ट कर लिया जाए या उस को पूरी तरह से बनाया जाए ताकि उस का लाभ सब को मिल सकों । उस का लाभ किस को मिलेगा, किस तरह मिलेगा, किस तरह से ये कान के परदे हटाए जाएंगे और हटाने के बाद

Ear Drums & Ear JULY 14, 1982 Bones (Authority 452 451 for use for Therapeutic

[श्री मल चन्द्र डागा]

उन्न का उपयोग किस तरह से होगा, ये सारी बातें इस में होनी चाहिए थीं। मैं इस बिल के अंदर काफी कमियां पाता हूं। अगर कोई केवल भावना पढता है तों ठीक है अच्छा लगता है। लोकिन पहले तो माननीय स्वास्थ्य मंत्री जी महार-बानी कर के यह ब्ताएं कि हिन्दुस्तान में कितने लोगों ने यह काम किया है, कितने लौगों ने ईयरडाम्स और ईयर बोन्स अपनी भोंट कर दी है? आज मैंने कही पढ़ा कि 68 करोड़ से कुछ ज्यादा लोग हिन्द स-तान में हैं, उन में से कितने लोगों ने अपनी आ खें डानेट कों, उस की फिगर थी दो हजार से भी कम । इस में आप ने कान के परदे हटाने के लिए कहा है। लोकिन पहले आप इस के परपज कां देखें, इस में आप ने लिखा है फार थेराप्यूटिक षरपजेज, लेकिन यह थेराप्युटिक परपज है क्या यह कहीं डिफाइन नहीं किया है। इस बिल में यह डिकाइन होना चाहिये। अगर यह डिफाइन नहीं होगा तो ये किस काम आएगें यह कैसे निक्चय होगा ? कहों भी बिल में यह डिफाइन नहीं किया हुआ है कि ये थेराप्युटिक एरपजेज क्या ? आक्सफोर्ड डिक्शनरी के अनुसार ये रिसर्च परपज के लिए काम में आ सकते हैं, दूसरे काम में ले सकते हैं लेकिन इसमें कहीं डफीनीशन नहीं दी हैं। जी बिल आप तना रहे है उसमें जो सब-जेक्ट है उसकी डेफीनीशन बिल में होनी चाहिए लेकिन इसमें कोई डोफनीशन नहीं है। इस दिल में जितने भी क्लाजेज हे उनमें कहों भी इसकी डोफी-नीशन नहीं है। मैं समभाता हूं यह सब्जेक्ट जो है वह स्टोट सब्जेक्ट नहीं है । हैल्थ का जो सब्जेक्ट है वह स्टेट सब्जेक्ट होता है लेकिन हैल्थ का संबंध उसी से हैं जोकि जिन्दा है। यहां पर तो आप मरे हुए आदमी के ईयर ड्रम्ज और ईयर बोन्स हटायेंगे जिसका कि हैल्थ से कोई भी संबंध नहीं है इसलिए यह सेन्ट्रल सब्जेक्ट है, स्टोट सब्जेक्ट नहीं है। मैं पुनः एक बार चैलेंज करता चाहता हूं कि स्वास्थ्य का जो विषय है वह जीवित व्यक्तियों से ही संबंध रखता है, मृत व्यक्तियों से नहीं। इसलिए इसमें जो रिम्वल आफ ईयर ड्रम्ज Purposes) Bill

एन्ड ईयर दोन्स लिखा हुआ हे यह स्टोट सब्जेवट नहीं हैं और इसको सार देश में लागू होना चाहिए । अभी हमारे पूर्व वक्ताने भी कहा है कि इस बिल को सारो दैश में लागू किया जाना चाहिए, कैवल दिल्ली या युनियन टोरिटरी में ही नहीं।

द सरो बात इसमें गह कही गई है किः कोई भी व्यक्ति जो दान करता है वह या तो लिखित दे सकता है या जवानी कह सकता है । लेकिन जदानी कहने बाला तो चला गया उसके बाद कैसे होगा, इसके लिए आपने कहा है कि दो गवाह होंग लेकिन आप जानते हैं कि आजकल गवाहों की क्या कोम्प्त हैं ? इसलिए मैं जानना चाहता हूं कि जब आपने राइटिंग में देने का प्राविजन रखा है फिर ओरल एतिडोन्स की बात क्यों रखी है ? मैं समफाता हूं राइटिंग में देने की जो व्यवस्था आपने रखी है वही ठीक है, जबानी दोने की व्य-बस्था ठीक नहीं रहेगी ।

तीसरी बात यह है कि अगर कोई जिन्दा व्यक्ति था और उसके ईयर डुम्स और बोन्स हटा दिए गये तो उसके लिये क्या पनिशमेन्ट होगा ? आपने कहा है कि आई पी सी में पनिकमेन्ट दिया हुआ है लेकिन वह कौन सा संक्शन है ? आप कहते हैं सेक्शन (325) हैं। लेकिन लगर दो 🕯 साल के बाद कोई कंप्लेन्ट लाज की जाएगी तो वह आकर कह देगा कि हां, आदमी मरा तो नहीं था लेकिन मैंने अच्छे फेथ में यह कार किया था। आपने इसमें लिगा ह आ है:

"No suit or legal proceedings shall lie against any person for anything which is in good faith done or intended to be done under this Act."

इसके अलावा आपने इसमें लिखा हे कि हास्पिटल में इंचार्जजो होगा तह इस काम के लिए किसी का एथारिटी दे सकता है। आपने कहा है एनी एंपलाई अथराइज्ड बाई हिम । मान लीजिये एक एस. पी. ड[≢] वह अथराइज करेगा किसी एस एक ओ न कि किसी कांसटरैंगल को । जिसको भी अथराइज किया जाए उसकी भी तो कोई हीसियत होती चाहिए ।

Ear Drums & Ear ASADHA 23, 1904 (SAKA) Bones (Authority 454 453 for use for Therapeutic Purposes) Bill

इसके अलावा ईयर डुम्ज और ईयर बोन्स को हटाने के बाद उनका क्या उपयोग किया जाएगा? आपने कहा इसमें यह नहीं लिखा है। मैं समभता हुं एसी कोई व्यवस्था हो जिससे कि गरीब लोगों को इन्सेन्टिव मिल सके। इन्सेन्टिव के आधार पर कछ दे सकते हैं कि हमारे काग देने के बाद इतना पैसा मिलता है। आपने कह दिया एक्सीड टेहो गया और कोई आदमी पीछे नहीं होगा, तो उसको कान आप हटा दोंगे। तरना हटा दिये गये और बाद एक आदमी आ गया और कहने लगा कि यह मेरा लड़का है और आपने कान पहले ही हटा दिए हैं, तो क्या होगा। इसमें आप कितने समय तक इंतजार करगे। रेल एक्सीडेंट में सैंकड़ों आदमी मर जाते हैं। एक गाड़ी के एक्सीडेंट में पचासों आदमी मर जाते हैं और सब के कान हटा लिए जाएं, क्योंकि पीछे कोई नहीं आने वाला है यदि कोई पीछे आ गया, तो इस बात को भी समभने की जरूरत है। कुछ लोग इस प्रकार का विश्वास करते हैं कि मरने के बाद यदि कोई आदमी दफना दिया जाता है, तो एक समय एसा आने वाला है कि वह फिर खड़ा होगा, तो क्या वह बिना कान के खडे होंगे और बिना आंख को खड होंगे ।

एक माननीय सदस्य : यह गलत विर-वास है।

श्री मूलचन्द डागा : यह गलत है या सही है, यह आप बता सकते हैं। ऋषि दयानन्द अब पैदा होंगे । मुक्ते पता नहीं है कि यह गलत है या सही विश्वास है ; लोकिन एसा कुछ लोग विश्वास करते हैं। में मंत्री गहादेय से कहना चाहता हूं कि यह बिल जब लाते हैं, तो ला-डिपार्टमेंट सं इसको एग्जामिन कराना चाहिए । कहा जाता है कि सारे कानून नियमों के अन्तर्गत है, मैं कहना चाहता हू कि कब नियम बनेंगे। इसमें ज्यादा पावर सबो-डिनिट लेजिसलेशन को दे दी है .. (व्यव-धान).. एक बात में आरे कहना चाहता हू। डक्टर साहब ने कहा कि केवल मोडिकल प्रीक्टशनर डाक्टर का सवाल गहां है। यदि कोई डाक्टर एम.बी.बी.एस. कर लेता और दुकान खोल लेता है, तो वह

भी चलेगा। यदि कोई व्यक्ति गवर्नमेंट अस्पताल में हो, थोड़ा एक्सपीरियेंस हो। क्वालिफाइड हो, उसमें थोड़ी स्पीर्शलिटी होनी चाहिए । आपने हर एक आद मी को पावर्स दो दी है, यह मोरी द्याष्ट में बिलकुल ठीक नहीं है। इस बिल को फिर कर-सीडर करना चाहिए और जो हमने अमेंड-मेंट्स दी हैं, उनको सरकार को विचार करना चाहिए ।

प्रो. अजित कुम्रार महेता (समस्तीपुर) : सभापति जी, साधारणतया कोई भी व्यक्ति इस विधेयक का समर्थन कररेगा और मैं भी इसका समर्थन करता हूं। मगर इस बिल में दो-चार बातें एसी हैं, जिनकी आर में आपके माध्यम से मंत्री महादेय का ध्यान आकर्षित करना चाहता हूं।

जैसाकि मेरे से पूर्ववक्ताओं ने कहा कि इस विधेयक को सम्पूर्ण देश में लागू होना चाहिए, न कि केवल दिल्ली में । अगर अन्य जगहों में प्रावधान नही है, तो प्रबन्ध किया ही जाना चाहिये ।

दूसरी बात में आपके व्यान में यह लाना चाहता हू- कि अब चिकित्सा-विज्ञान इतना उन्नत हो गया है कि शरीर के विभिन्न अंगों का भी ट्रांसप्लानटरेान हो सकता है। तो क्या आप हर अंग के लिए अलग-अलग बिल लाएंगे -- इस मायने में यह विधेयक अपूर्ण हैं। मेरा सुफाव है कि आप एक एंसा काम्प्रिह सिव विधेयक, एक एंसा विस्तृत विधेयक लाये, जो करोर के विभिन्न अंगों के ट्रांसप्लान्ट ेशन में काम आये. न कि हर अंग के लिए अलग-अलग विधेयक प्रस्तुत करा। उसमें लुप्होल (छिद्र) को संभावना रह जायेगी।

में इस मायने में डागा साहब से पूर्ण सहमत हु कि जिस डाक्टर . . .

MR. CHAIRMAN: Mr. Daga, he supporting you. You should listen to him.

PROF. AJIT KUMAR MEHTA: I am supporting him on the point where he has raised objection that in Clause 2(e) the qualification and requirement of the medi-

455 Ear Drums & Ear JULY 14, 1982 Bones (Authority 456 for use for Therapeutic Purposes) Bill

[Prof. Ajit Kumar Mehta]

cal officer or practitioner who will remove the ear drum and ear bone is—

"registered medical practitioner" means a medical practitioner who posseses any recognised medical qualification as defined in clause (h) of section 2 of the Indian Medical Council Act, 1956 and who is enrolled on a State Medical Register as define in clause (k) of that section."

सम्भावना यह है कि कोई भी आदमी इस काम को अपने हाथ में ले सकता है, उस का कवल उचित क्यानिफिकोशन के साथ रजिर्स्टॉड मौडेकल प्रेक्टोशनर होना जरूरी है। कोई भी आदमी जो उचित क्वालिफि-केशन रखता है इस अंग को निकालकर प्रीजर्वकर के रख सकता है। आप ने यह बन्धन कहीं भी नहीं लगाया है कि एक खास स्थान पर ही यह काम हो सकता है, यानी गवर्नमेंट मैडिकल कालिज में या सर-कारी अस्पताल में ही इस को प्रोजर्व कर के रख सकते हैं। एरेसी अवस्था में यह कानून कदाचार को भी प्रश्वय दे सकता है। इस लिये आवश्यकता इस बात की है कि एसा बन्धन लगाया जाए जिस में जो ईयर-ड़म या ईयर-बोन हटाए जाएं वे केवल सर-कारी सरनान में हटाये जांये वे केवल सर-संस्थान में ही उन को प्रीजर्व किया जा सके तथा इस काम को आथोराइज्ड मौडिकल प्रेक्टोशनर ही कर सके, न कि कोई भी मौडिकल प्रैक्टोशनर ।

मैं डागासाहब की एक बात का और समर्थन करता हूं--क्लाज 10 में आपने कहा है कि सारे रूल्ज एडमिनिस्टेटर बनायेगा। आप पहले से ही उसकी व्यवस्था क्यों नहीं करते हैं? किन-किन नियमों की आवश्यकता होगी आप उसके लिये भी इसमें कुछ निर्देश दीजिये, गाइड-लाइन्ज दीजिये, न कि सारा भार एडमिनिस्टेटर पर छोड़ दें। आप जापते है कि इस तरह के रूज्ज पार्लियामेन्ट की टेब्लि पर ले लिये जाते हैं और उन पर कितने स्वस्य ध्यान दे पाते हैं। मनों काल्ज रोज यहां से मिलते हैं, क्या यह सम्भव है कि संसद सदस्य सब को पढ़ जाय? इस लिये कुछ न कुछ गाइड-लाइन्ज इसमे देनी चाहिये। इस विधेयक में इस बात पर भी जोर दिया जाना चाहिए कि मृत्यु की परिभाषा क्या होगी।....

श्री हरोश कुमार गंगवारः (पीलीभीत)ः जन्म की परिभाषा होनी चाहिये।

प्रो. अदित कुमार महेताः अब यह सम्भव है कि मनुष्य मर जाय, लेकिन उसका अंग न मरों। मेरे कहने का तात्पर्य यह है कि अभी तक किसी आदमी की मत्य हुई है या नहीं, यह उसकी हार्ट-बीटिंग से जाना जाता था। लेकिन अब तो हार्टका भी ट्रांस्प्लांट शेन हो सकता है। अगर मत्य की परिभाषा नहीं होगी तो इसमें कदाचार के एनपने की संभावना है। मैं इसका उदाहरण इस प्रकार से दगां--मान लोजिये कहीं किसी विशिष्ठ व्यक्ति के लिये ईयर-बोन के टास्प्लांटेशन की जरूरत है और कोई पर्सपेक्टिव डोनर आर्टी-फिशियल-रोस्पिरंशन पर है। एसी सम-भावना हो सकती है कि विकिप्ठ व्यक्ति के ट्रांस्प्लाट देन के लिये आर्टी फिशियल रोस्पिरेशन को ही बन्द कर दिया जाय। नतीजा यह होगा कि उस आ दमी की मत्य हो जायेगी, वर्तमानी परिभाषा के अनुसार हार्ट-बीटिग बन्द हो जाय तो उस आदमी की मत्य मान ली जाती है...

MR. CHAIRMAN: By that time other people may have died. Why should they do so only to take out his ear drum and ear bone?

PROF. AJIT KUMAR MEHTA: I am making the point that this could have been extended to the earlier Bill also. This can be extended to any other legislation which may be brought over here. I am making this point only with the purpose to say that death of a person may be of two kinds. One is cerebral death where a person dies for all practical purposes and the other is molecular death where the tissues of a person cie. In that case, it is necessary that the definition of "death" should be given here.

MR. CHAIRMAN: It should be a complete death. प्रो. अधित कुनार महताः आप कहंगे कि मृत्यु हो गई लेकिन किस आधार पर यह कहरेंगे क्योंकि अब तक हार्ट बीट को बंद होने पर मृत्यु मानी जाती थी लेकिन अब तो हार्ट का भी ट्रान्सप्लान्ट रेान हो जाता है। तब मृत्यु की क्या परिभाषा होगी '?

इसी प्रकार से पिछले विधेयक की भांति इस विधियक की धारा 6 में भी यह कहा गया है:

"Where the death of a person is caused by accident or any other unnatural cause, and his dead body has been sent for post-mortem examination for medico--legal purposes, the person competent under this Act to give authority for the removal of the ears from such dead body may, if he has reason to believe that the ears will not be required for any medico-legal purpose, authorise the removal for therapeutic purposes, of the ears of such deceased person provided that he is satisfied that the deceased person had not expressed, before his death, any objection to his ears being used for therapeutic purposes after his death or, where he had granted an authority for the use of his ears for therapeutic purposes after his death, such authority had not been revoked by him before his death."

इस में पिछले विधेयक की भांति यह त्रुटि मोरैजूद हो कि मृतक के संबधी कम कही नाम नहीं लिया गया है। अगर मृतक का संबंधी इस बारो में आपीत करता है, तो इस धारा के अनुसार उस को सुनने के लिए कोई तैयार नहीं होगा।

आप ने बार बार कहा है कि सम्पूर्ण विधेयक को एक साथ देखा जाना चाहिए किन्तु अगर यह संभव हो, तो इस धारा में ही इस का प्रावधान क्यों नहीं कर देते जिस से किसी प्रकार के संदोह की कोई गुंजाइश ही न रह जाए ।

अब मैं एक बात और कहना चाहूंगा। अभी तो दिल्ली के एक अस्पताल में ही इस तरह के ट्रांस्पलगंट शन का प्रावधान है। तो कहीं एंसा न हो कि बोबल विक्षिष्ठ व्यक्तियों के लिये ही ईयर-बौन आर ईयर डूम के ट्रेांसप्लान्ट शन की व्यवस्था हो जाए और जो गरीब लोग हूँ, उनके लिए कुछ न हो । मैं समभता हूं कि अच्छा यह होगा कि यह सरकार कोई एक एसा सिस्टम बना ले कि अस्पताल में एसे सभी मरीजों के नाम सिलसिलवार रिकार्ड हो जाए और फिर उन को उसी हिसाब से बुला-बुला कर फिर उन को उसी हिसाब से बुला-बुला कर इन के ट्रांसप्लान्ट शेन की व्यवस्था की जाए न कि इस बात का ख्याल किया जाये कि जो विशिष्ठ व्यक्ति हैं या धन्दान व्यक्ति है, उन के लिए प्रबंध हो जाए ।

अन्त में मैं यह कहना चाह्या कि भारत-वर्ष में 50 प्रतिशत को करीब लोग गरीबी रेखा के नीचे जीवनयापन करते हैं । एेसी अवस्था में अगर किसी निर्धन व्यक्ति या असहाय परिवार के व्यक्ति के इयर-बौन लिए जाएं और यदि परिवार के लोगों को आप-त्तिन हो, तो उन के लिए आर्थिक सहा-यता प्रदान करने का कुछ न कुछ प्रावधान हो, जिस से थोड़ा-बहुत उन का काम चल सके। मैं नहीं समभता कि इस में कोई आपत्ति की बात होगी क्योंकि जब रले दुर्घटना होती है या हवाई जहाज की दुर्घ-टना में लोगों की मृत्यू होती है, तो उस के लिए मुआवजे का आप प्रावधान करते हैं और उस मृतक के परिवार के लोग मुआवजा लेलेते हैं। तो इस के लिए भी अगर थोड़े-बहुत मुआवजे का प्रावधान किया जाए, तो कोई अनचित बात नहीं होगी ।

इन्हीं गभी मूद्दों की और मंत्री जी का ध्यान आकर्षित करते हुए मैं इग विधेयक की सम-र्थन करता हूं। मैं रामभता हा कि एरेसा विस्तृत विधेयक यहां आना चाहिए जिसमें शरीर के सभी अंगों को ट्रांसप्लान्टरेान की व्यवस्था हो और जो कि सम्पूर्ण दरेश पर लागू हो ।

श्री वृद्धि चन्द्र जैन (बाडमेरं) : सभापति महादेय, यह जो

THE BAR DRUMS AND EAR BONES (AUTHORITY FOR USE FOR THERA-PEUTIC PURPOSES) BILL, 1980.

दिल प्रस्तत किया गया है, उसके सम्यन्ध में, मैं आपके समक्ष लण्ने विचार •रखना 459 Ear Drums & Ear JULY 14, 1982 Bones (Authority 460 for use for Therapeutic Purposes) Bill

[श्री वृद्धि चन्द्र जैन]

चाहता हूं। इस बिल में मेडिकल प्रेक्टश-नर को जो डिफाइन किया गया है वह इस प्रकार है –

"Registered medical practitioner" means a medical practitioner who possesses any recognised medical qualification as defined in clause (b) of Section 2 of the Indian Medical Council Act, 1956, and who is enrolled on a State Medical Register as defined in clause (k) of that section."

जोडोफिनिशन

THE EYES (AUTHORITY FOR USE FOR THERAPEUTIC PURPOSES) BILL, 1980.

बिल में रजिस्टर्ड मेंडिकल प्रेक्टशनर की दी गई है, उस में और इस ईयर डाम्स वाले बिल में दी गई डोफिनिशन में अंतर है। इस बिल के दुवारा किसी भी आरडि-नरी मेंडिकल प्रेक्टिस करने वाले को यह राईट है कि वह आप्रेशन कर के ईयर ड्रम ले सकता है। इसके बारे में मेरा मत ही कि आईज बित मे जो डोफिन दी गयी है वही की वही डोफिनिशन इस बिल में भी जानी चाहिये और वही की वही भी दी जानी चाहिए और वही की वही प्रीकांशंस ईयर्स के लिये भी राजिस्टर्ड मेडि-चाहिएं। ईयर्स के लिए भी रजिस्टर्ड मेंडि-कल प्रेक्टिशनर्स होने चाहिएं और वे एक्स-पर्ट्स होने चाहिएं । जो एक्सपर्ट्स हों उन्हीं को ईयर-डाम्स के बारे में आप्रेशन करने का अधिकार होना चाहिए ।

दूसरी बात यह है कि किस थेराप्युटिक परपजिज के लिए यह लिए जा रहे हैं, इट मस्ट दी डिफाइंड इन दा दिल। डागा साहब जी भी यह बात कह रहे थे, मैं भी यही कहता हूं कि कौन कौन से थेराप्युटिक परज्जास के लिये ईयर्स का उपयोग होगा, यह डिफाइन किया जाना चाहिए । जब तक यह डिफाइन किया जाना चाहिए । जब तक यह डिफाइन किया जाना चाहिए । जब तक यह डिफाइन नहीं होगा जब तक यह क्लीयर नहीं होगा तो जो व्यक्ति मरने के बाद अपनी आंख या कान दान करना चाहता है उसके दिमाग में एक शंका वनी रहेगी क्योंकि इस बिल से प्रयोजन के बारो में कुछ स्पष्ट नहीं होता है । इसलिए थेराप्युटिक परभज डिफाइन होना चाहिए । डौफनिशन के अन्दर वह सब इन्कलुड कर दिया जाना चाहिए कि किस किस परपज के लिए लियें जा रहे हैं।

यह आईज वाला कानून दिल्ली के लिये लागू किया गया है । यों हरियाणा सरकार ने भी इस प्रकार का कानून बनावा है, पंजाब की सरकार ने भी बनाया हे / वेस्ट बंगाल ने भी बनाया है। पर जहां तक इस ई यर ड्रम्स एंड ईयर बोस थेरांप्युटिक परपज बिल का संबंध है, मेरा ख्याल है कि यह बिल्कुल एक नया ही कानून है और किसी भी राज्य सरकार ने इस को नहीं वनाया है। मैं चाहता हूं कि इस प्रकार का कानून सभी राज्यों में अवस्य बनना चाहिये । जिस तरह से यह काम दिल्ली के लिए डिफिकल्ट नहीं है उसी प्रकार राज्यों को राजधानियों के लिए भी डिफिकल्ट नहीं है। इसलिए मैं चाहता हूं कि आईज आरि ईयर्स वाले जिल सभी स्टोट्स में लागू होने चाहिए और सभी स्टेट्स को इनका अन्-करण करना चाहिए । मैं समभता हूं कि सभी स्टेट्स को इस प्रकार के कान्नून वनाने का अधिकार **है ।**

गह जो कनून के अन्दर दिया हुआ है

Authority for removal of ears of diseased persons: If any person has either in writing or orally in the presence of two or four persons in the presence of two witnesses....

आरेल्ली का यह प्रोविजन इससे नहीं होना चाहिये। यह जीज राइटिंग के होनी चाहिये। इसके बिना उचित नहीं होगा और राइटिंग का प्रावीजन स्पष्ट होना चाहिये। क्लाज फाइव के अनुसार लिखा है कि प्रिजन में अस्पताल में डैथ हो जाती है तो इंचार्ज को अधिकार होगा । इस अधिकार का दुरुपयोग होगा। इस संबंध में विचार होना चाहिए और इस तरह का अधिकार देना उचित नहीं होगा। इर्य्स या आइज जिकालने की कार्यवाही जब तक जियर स्ट स्लिटिव की कर्स्न न हो, तब तक नहीं की जानी चाहिए । नियर स्ट रिले-टिव को भी डिफाइंड किया जाना चाहिए, जैसे वाइफ हे, लड़का हो। ये सारी चीजें स्पष्ट होनी चाहिये, नहीं तो बाद में समस्याएं पैदा हो जाएंगी ।

इन सारी बातों पर विचार करने के लिए इसको सलेक्ट कमेटी में भेज दोना चाहिए और सलेक्ट कमेटी उसको एग-जामिन करे। जल्दी में कोई कानून पास करके हम अपने कर्त्तव्यां को पूरा नहीं कर सकते। इसको सलेक्ट कमेटी में देना चाहिए और सारी दातों पर गौर करने के बाद इस दिल को सदन में आना चाहिए और पास करना चाहिए।

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Mr. Chairman, Sir, I stand to support the objects of this Bill. However, I express my unhappiness over the way in which this measure has been brought before this august House. Unlike the other Bill which this august House passed about removal of the eyes of the dead, this Bill does not replace any other Act. and this is a new measure. Therefore, I would like to ask the hon. Minister as to why this is being made applicable only to the Union Territory of Delhi. I am very well aware that he may say that. health being a State subject, it is not possible to extend this measure to other States. On this point it is necessary that the hon. Health Minister tells us posiively whether this is the correct legal position. I entirely support and endorse the view cxpressed by my esteemed colleague, Shri Mool Chand Daga. As far as List II, that is, the State List, in the Seventh Schedule is concerned, Sl. No. 6 mentions: 'Public health and sanitation; hospitals and dispensaries'. Removal of the ears of the dead cannot be said to be a public health problem because there cannot be any public health of the dead. So, it would not be correct to say that this problem of removal, either of the eyes or of the ears, or for that matter of any part of the dead body is covered by item 6 of List II, State List, in the Seventh Schedule. Sir, if we have no article in any of the Lists, we go to Entry Number 97 in List No. I. Any other matter not enumerated in the List II or III is covered by List I, that is, the Union List. I would request the hon. Minister to consider this matter and get it examined by the Law Ministry and see whether this benefit could be given to all

persons residing in the State. To my mind if what I say is correct—this may not be extended inview of this being a state subject—then I would like to know why in this new measure, the Government does not deem it necessary to extend this benefit of this legislation to other union territories like the Andaman Nicobar Island and some other union territories.

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I would request the hon. Health Minister to tell this august House as to what is the special reason as why this measure is made applicable only to Delhi.

The second point which I would like to mention is this. The measure is applicable to the Union Territory of Delhi. The Minister may kindly tell the August House as to the ear or ear drums will be given only to the persons who stay in Delhi or there parts will be available to others who stay in other parts of the country. I do not know this.

Therefore, Sir, I ask a pertinent question. When I was speaking on the first Bill, I am sorry to say, the hon. Minister did not give any reply to a very important question of mine, namely, whether the part removed from the person who died while living in Delhi will be available to others too who stay outside Delhi. I am not quite clear on this.

The third point which I would bring to the notice of the minister is this. If you look to the Statement of Objects and Reasons, there is a mention that this Bill also empowers a person in charge of the dead body to donate the ears of the deceased person except where the deceased person had, before his death, objected to such donation or if any near relative of the deceased person objected to such donation. According to the Statement of Objects and Reasons, if any near relative of the deceased person objects to such donation, then, that part cannot be removed. This is your object. Will you please show me any sentence in any clause which states this that if any relative objects, the doctor cannot remove it. I have given an amendment to the clause. If a near relation objects, then that particular part cannot be removed.

[Shri Bapusaheb Parulekar]

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Your particular object should reflect in all the three clauses—clauses 3, 5 and 6. Coming to sub-clause (2) of Clause 3, this speaks about the person's having the lawful possession of the body. Section - 5 speaks about the hospitals. Section 6 speaks about the person dying in prison. Here the question of near relations ОГ objection of near relations does not arise.

As far as section 6 is concerned, this should have been introduced. Therefore, I have given an amendment. I will make my submission here so that it will not be necessary for me to speak at the time of amendment moving stage. My amendment to Clause 6 says:

"Where the body of a person has sent for post-mortem examinabeen tion....

Here, the Health Minister may consider a provision.

"Provided that such authority shall not be given if the competent authority had reason to believe that the deceased had not given before his death such authority or if near relative of the deceased objected to such removal."

Without this proviso, if you read Clause 6 you will find that in spite of the objection of the relations or, in spite of the proof of the objection given by the deceased before his death that any part of his body shall be given to any institution, under these circumstances who will be the person in auhtority who will have the right to remove the ear drum or bone? Kindly read this.

"Where the body of a person has been sent for postmortem examination or pathological purposes, the person concerned, under this Act, has to give authority for the removal of the ears from the dead body."

This would show that the person concerned gets the right even if the relatives and other persons object to donate the ear drum or ear bone. Whether this should be proper and, as such, I would request you to consider this amendment of mine proviso to clause 6. by adding a

Purposes) Bill

Sir, I may also invite the attention of the hon. Minister to the rule making power. I would endorse the submissions made by Mr. Daga but I would also say that there is nothing to suggest that in view of this power the administrator will get a right to frame the rules regarding use of the part removed, namely, the ear drums and There is nothing there. There the ear. must be a specific indication in this rule making power in Clause 10 as to how these ears can be given. The point is as to whether these ears and ear drums would be given to the poor people or whether any charges will be levied or they will be given: only to the rich people. It is in that context I would request you to kindly consider whether indication is necessary because this rule making power we are giving to the administrator.

Sir, there is one point which Prof. Ajit Kumar Mehta made and I must refer to that. Prima facie some hon. Members thought that there is no substance in what he had said. He said that you have not defined the word death. Here in subcluase 3 of Clause 3 you have mentioned that no such removal shall be made unless the doctor is satisfied that the body from which ears are to be removed, the life is extinct in such body. Sir, the life is extinct in the body but life is alive in the part which we are going to remove. If life in that part is dead then it is no use removing that part because it cannot be used for any purpose. So, you kindly consider the point that he was making. I think there is great substance in his point and it should be duly considered otherwise some difficulty will arise in future after the Act is passed.

Sir, he also referred to one thing that is, if a person is kept on artificial respiration and the doctor feels that his agonies should end he can switch off the artificial respiration. Then heart beat will stop but there will be life in other limbs of the body for some time. Whether this aspect has been considered. I feel that you have not. I again repeat that you should define what is therapeutic purpose and for that I have given my amendment No. 22. Mr. Daga is right when he says that this word 'therapeutic' has been defined in various ways. It can be used for some other

purpose than grafting. If the part removed is not used for the purpose for which it is removed then this will not be governed by any provisions of the Indian Penal Code. Therefore, in order to have check some provision has to be made in this particular Bill, I do not agree with Mr Daga that provision should be made that ear drum or ear bone of a person is removed while he is living as I feel that this is provided for by the provisions of the Indian Penal Code. After removal, if it is misused, for that, provision is not there. So, I do feel, that provision is necessary to be made. Since you have rung the Bell, I reserve my comments and I would speak on my amendments.

श्री राम सिंह यादव (अलवर): सभाणति महोदय माननीय मंत्री जो ने जो विधेयक प्रस्तुत किया ह*ै, मैं* इसका हार्दिक स्वागत करता हूं, किन्तु साथ ही समभता हूं कि ला मिनिस्ट्री या स्वारथ्य मंत्रालय स परा-मर्श करने के पचात ही इसका पेश करना चाहियेथा, क्योंकि कुछ अभाव व त्रटियां इसमें गहूसस की जा रही है, जो कि वास्तव में अपने आप में एकमहत्व लिये हाये हैं।

सर्वप्रथम इस विधेयक में जो आपने नीअर रिलेटिव की परिभाषा दी है वह अपने आप में अपूर्ण और अव्यावहारिक है। अपूर्ण इस मागले में कि नीअर रिलेटिव करते हैं, जो कि पर्सनल-ला गवर्न होता है . .

MR. CHAIRMAN: The hon. Member may continue tomorrow.

17.02 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

CLOSURE OF JUTE MILLS IN WEST BENGAL

SHRI NARAYAN CHAUBEY Midnapore): I call the attention of the Minister of Commerce to the following matter of

urgent public importance and I request that he may make a statement thereon:-

"The servious situation arising out of the closure of seventeen jute mills West Bengal resulting in unemployment of alarge number of workers and further depression of raw jute prices for the farmers."

17.03 hrs.

SOMNATH CHATTERJEE in the SHARI CHAIR]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): The Jute industry is one of the oldest industries in the country. From a position of being dominantly export-oriented industry it has over the years become dominantly domestic market oriented industry. Its a machinery and equipment are antiquated. The industry has not been found to be responsive to the needs of modernisation of machinery/equipment as a result of which the industry has suffered and is facing problems of cost-competitiveness both in the domestic market as also the international market. For quite some time, the jute industry has been facing a crisis emanating from the slump in export demand, particularly for carpet backing cloth resulting in a forced diversion of production capacity to heavier constructions and the sharp increase in their output unmatched with the demands. As a consequence, market prices of jute goods have slumped to unremunerative levels for a considerable period of time and jute mills including those belonging to the nationalized-sector are facing adverse tradthe ing conditions. In recent months, overseas demand for our jute goods had indeed shrunk in a distressing manner on account of competition from synthetic substitutes and other major jute goods producing countiries. The recessionary trends in industrialized world and the concomitant fall in the house building activities have significantly restricted import demand for carpet backing cloth. Slackening of demand was also evident in the domestic market. The cumulative effect was to force the industry into a very difficult economic situation. Inadequate returns from sales created a liquidity prob-